

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 9/252/NCLT/AHM/2017

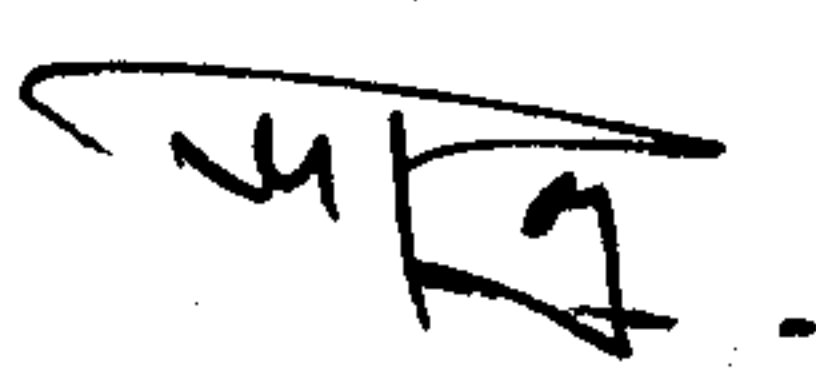
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017**

Name of the Company: Registrar of Companies, Gujarat
V/s.
Kalol Impex Ltd.

Section of the Companies Act: Section 252 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NIPAL B. SOLANKI	COMPANY PROSECUTOR	APPLICANT	
2.				

ORDER

^{C.P}
Learned ~~Advocate~~ Ms. Vipal Solanki present for Appellant.

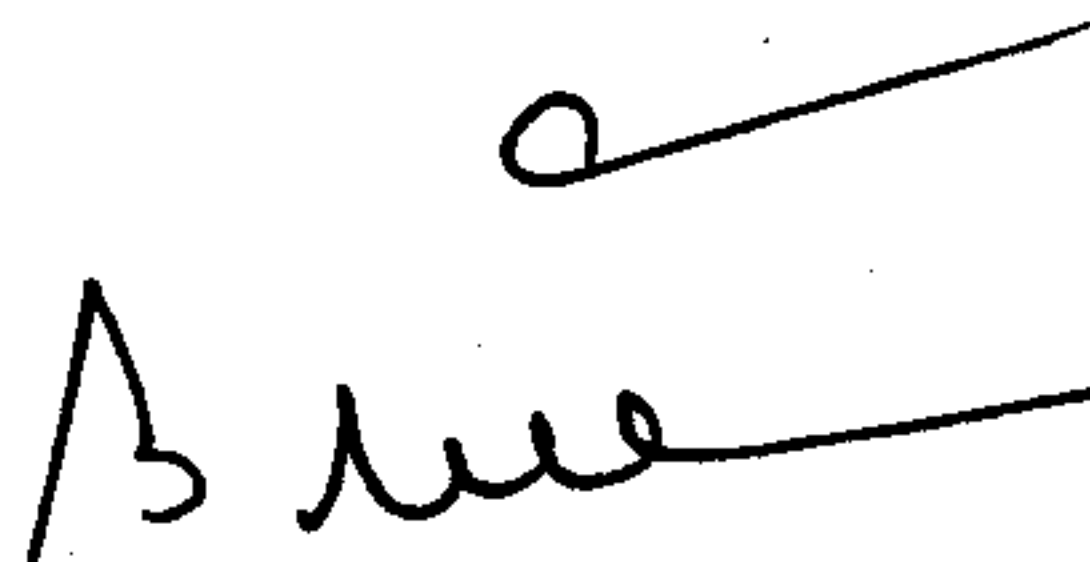
^{C.P}
Heard Learned Counsel for Appellant.

^{C.P}
Learned ~~Counsel~~ appearing for the Appellant stated that this petition is within time since section 252 of Companies Act, 2013 came into force from 26th December, 2016 only.

Petitioner is directed to serve a copy of the petition with its annexures and copy of this order on all the Respondents within one week and file proof of service in the Registry.

Respondents shall file their reply within one week from the date of receipt of notice.

List the matter on 09.05.2017 for hearing. before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 25th day of April, 2017.